

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH, 'SMC' PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S.VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.781/PUN/2018
निर्धारण वर्ष / Assessment Year : 2010-11

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| Satish Bhagwatrao kadam, B-307, Madhuban Complex, Kalas Road, Vishwantwadi, Pune 411 015 PAN : AIYPK6000G | Vs. | ITO (OSD) (Judl.), O/o. CIT-V, Pune |
| Appellant | | Respondent |

Assessee by None (Withdrawal Application)
Revenue by Shri S.P Walimbe

Date of hearing 30-08-2021
Date of pronouncement 30-08-2021

आदेश / ORDER

This appeal by the assessee arise out of the order dated 16-08-2016 passed by the CIT(A)-5, Pune in relation to the assessment year 2010-11.

2. Before us, the assessee has a filed letter dated 02-08-2021 seeking withdrawal of the appeal. The relevant contents of such letter reads as under:

"I have filed an appeal against the order of The Commissioner of Income Tax (Appeals)-5, Pune vide Ack No.ITA 781/PUN/2018 dt. 02/05/2019 for A.Y. 2010-11. There is a delay of 560 days in filing of appeal, which is condoned by your office dated 07/05/2021, here I attached copy of the same.

Now I have decided to avail benefit of Vivad Se Vishwas Scheme and filed an application in Form No.1 & 2 (Revised) of Vivad Se Vishwas Scheme vide Ack No.233255701300121 on 30/01/2021 and approval in Form No.3 received on 19/02/2021 vide Ack No.233255701300121.

So I request your honour to kindly consider the same and give me an approval for withdrawal of my appeal and oblige.”

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 30th August, 2021.

Sd/-
(S.S.VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 30th August, 2021
सतीश /SB

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-5, Pune
4. The PCIT-4, Pune
5. DR, ITAT, ‘SMC’ Bench, Pune
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

| | | Date | |
|-----|--|------------|-------|
| 1. | Draft dictated on | 30-08-2021 | Sr.PS |
| 2. | Draft placed before author | 30-08-2021 | Sr.PS |
| 3. | Draft proposed & placed before the second member | | JM |
| 4. | Draft discussed/approved by Second Member. | | JM |
| 5. | Approved Draft comes to the Sr.PS/PS | | Sr.PS |
| 6. | Kept for pronouncement on | | Sr.PS |
| 7. | Date of uploading order | | Sr.PS |
| 8. | File sent to the Bench Clerk | | Sr.PS |
| 9. | Date on which file goes to the Head Clerk | | |
| 10. | Date on which file goes to the A.R. | | |
| 11. | Date of dispatch of Order. | | |